IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

CP-30/2006

In the matter of:

Jaimahal Hotels (P) Limited

....PETITIONER

SECTION:

Under Section 397/398

Order delivered on 04.10.2017

Coram:

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner

: Mr. Salman Khurshid, Sr. Advocate

Mr. Abhishek Kumar Rao, Advocate

Mr. Sheilesh Suman, Advocate Ms. Bhavya Bharti, Advocate

Ms. Sanchita, Advocate

For the Respondent

: Dr. UK Chaudhary, Sr. Advocate

Mr. Sanjiv Sen, Sr. Advocate Mr. Himanshu Vij, Advocate

Mr. Dev Roy, Advocatefor R-1

Mr. DD Singh, Advocate

Mr. Shyam Moorjni, Adv. ..for Respondents

ORDER

Learned Counsels for the parties are present. Arguments were heard by way of reply submissions on behalf of the Respondents and rebuttal on the part of petitioners. For filing short written synopsis on the part of both sides, call on 12.10.2017.

(R. VARADHARAJAŃ) MEMBER (JUDICIAL)

Surjit 04.10.2017